

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

REVIEW PETITION (C) NOS. 2232-2233/2017

IN

CIVIL APPEAL NOS. 13479-13480/2015

M/S ANU TEXCHEM PRODUCTS (P) LTD & ANR.

Petitioner(s)

VERSUS

THE NEW INDIA ASSURANCE CO. LTD & ANR.

Respondent(s)

O R D E R

Application for hearing in Open Court is rejected.

Having carefully gone through the review petitions, the order under challenge and the papers annexed therewith, we are satisfied that there is no error apparent on the face of the record, warranting reconsideration of the order impugned.

The review petitions are, accordingly, dismissed.

.....J.
(ROHINTON FALI NARIMAN)

.....J.
(SANJAY KISHAN KAUL)

NEW DELHI;
OCTOBER 05, 2017

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(C) Nos. 2232-2233/2017 in C.A. Nos. 13479-13480/2015

M/S ANU TEXCHEM PRODUCTS (P) LTD & ANR. Petitioner(s)

VERSUS

THE NEW INDIA ASSURANCE CO. LTD & ANR. Respondent(s)

Date : 05-10-2017 These petitions were circulated today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

By Circulation

UPON perusing papers the Court made the following
O R D E R

Application for hearing in Open Court is rejected.

The review petitions are dismissed in terms of the signed
order.

(R. NATARAJAN)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)